

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE P.V.KUNHIKRISHNAN

MONDAY, THE 11TH DAY OF MAY, 2020 / 21ST VAISAKHA, 1942

B.A.No.2496/2020

Crime No. 124 of 2020 of Badiadka Police Station, Kasaragod

Petitioner

Jagadeesha, Aged 34  
years, S/o. Narayana,  
R/at. Jalumane,  
Nelliadukam, Panayal  
Village, Hosdurg Taluk,  
Kasaragod District.

Vs

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Respondents/State &

Complainant:

1. State of Kerala - Represented by  
Public Prosecutor, High Court of  
Kerala, Ernakulam 682031.
2. The Station House Officer,  
Crime No. 124 of 2020 of  
Badiadka Police Station,  
Kasaragod District - 671551.

SRI. AJITH MURALI, PP  
SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
11.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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C.M.A NO. 1 of 2020

in

B.A.No.2496 of 2020  
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Dated this the 11<sup>th</sup> day of May, 2020

**O R D E R**

The above petition is filed to correct the crime number mentioned in the bail application and consequently in the order passed by this Court.

2. The learned counsel for the petitioner submitted that he mentioned the crime number in the bail application as Crime No.124/2019 instead of Crime No.124/2020. According to the counsel, the correct crime number is 124/2020.

3. The learned Public Prosecutor also submitted that he has no objection in allowing this petition.

Hence this petition is allowed. Instead of Crime No.124/2019 of Badiadka Police Station, Crime No.124/2020 of Badiadka Police Station should be substituted where ever it occurred in the order dated 5.5.2020 in B.A TMP No.144/2020.

**P.V.KUNHIKRISHNAN  
JUDGE**

**ab**